

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1860/2016

Dated Monday, the 10th day of February, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

1. V. Muralidharan,
Loco Pilot, Mail & Express
Chennai Division, S.Rly,
Chennai;
2. A.S. Jeevanandan,
Loco Pilot, Mail & Express
Chennai Division, S.Rly,
Chennai;
3. T.E. Hemadri,
Loco Pilot, Mail & Express
Chennai Division, S.Rly,
Chennai;
4. V.S. Shanmugam,
Loco Pilot, Mail & Express
Chennai Division, S.Rly,
Chennai;
5. S. Mathrubootham,
Loco Pilot, Mail & Express
Chennai Division, S.Rly,
Chennai.

...Applicants

(By Advocate :M/s Ratio Legis)

1. Union of India Rep. By
The General Manager,
Southern Railway,
Park Town, Chennai-3;
2. The Sr. Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Park Town, Chennai-3;
3. T. Srinivasa Rao,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;

4. K. Hari Krishnan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
5. S. Narayanaswamy,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
6. M. Maniraj,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
7. Lal Singh Lowada,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
8. T.Kumaran,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
9. Baidyanath Soren,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
10. S. Prem Kumar,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
11. A. Rajasekar,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
12. S. Navaneetha Krishnan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
13. S. Muthumuniyandi,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
14. S. Sekar,
Loco Pilot/Mail,
Chennai Division, S.Rly., Chennai;

15. M. Kannan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
16. D. Guruswamy,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
17. K. Chandrasekaran,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
18. P. Rajasekar,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
19. Ghan Shyam Meena,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
20. K. Murugan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
21. N. Venkatesan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
22. P. Ganesan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
23. M. Mahendran,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
24. S. Siddharthan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
25. A. Mahadevan,
Loco Pilot/Mail,
Chennai Division, S.Rly., Chennai;

26. G. Selvaraj,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
27. M. Masthanaiah,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
28. T. Dhasaraj,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
29. T. Vijayakumar,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
30. R. Radhakrishnan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
31. B. Eswaraiah,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
32. Dasari Poliah,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
33. K. Nadarajan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
34. K. Srinivasan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
35. V. Umasekar,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
36. C. Murugan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,Chennai;

37. K.Kotteeswara Rao,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
38. G. Venkatachalam,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
39. K.J. Mario Fenwick,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
40. C. Murugan,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
41. A.S. Anand,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
42. V. Rangasamy,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai;
43. Sadhu Charan Soy,
Loco Pilot/Mail,
Chennai Division, S.Rly.,
Chennai.
(All are working under the administrative
control of the 2nd respondent)

...Respondents

By Advocate Mr.V.Radha Krishnan,Sr. Counsel
for Mr. D. Hariprasad- R1& R2)

ORDER
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

The applicant has filed this OA seeking the following reliefs:-

"to call for the records related to the seniority lists of Loco Pilot/Mail No. M/P1(E)612/VI/RG/Seniority dated 13.10.2015 and to direct the respondents to restore the seniority of the applicants with reference to their seniority position in the recruitment post of Assistant Loco Pilots, and, to pass such other/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. The applicants are Loco Pilots in Chennai Division. The private respondents are the employees who are benefited by the action of the respondents.

3. According to the applicants, the respondents are empanelling SC/ST category employees in excess against the unreserved category vacancies and provides the consequential seniority. According to the applicants it is arbitrary and against the canons of law. It is being done against Railway Board Circular (R.B.E. NO.128/2002) No.99-E(SCT)I/25/13 dated 7.8.2002 adversely affecting empanelment of unreserved category vacancies.

4. When the matter came up for hearing, the senior counsel, Mr. Radhakrishnan, appearing for the respondents submitted that the dispute in this case relates to seniority and he submitted that the dispute will be settled finally by the Hon'ble Apex Court in Special Leave to Appeal(C) No(s)30621/2011 & batch dated 15.4.2019.

5. The counsel for the applicants would submit that if the decision of the Hon'ble Supreme Court goes in applicants' favour, the applicants should also get the benefit.

6. The Learned counsel for the respondents submits that there is no objection for the respondents in doing the same.

7. In view of the facts submitted, it is clear that the law on the subject in dispute will be settled only when the Hon'ble Supreme Court passes an order in the SLP mentioned earlier. The applicants will get the relief if the above case goes in his favour.

8. Hence, we dispose of this OA directing the offical respondents to consider the applicants' case in the light of the decision to be made by the Apex Court in the Special Leave to Appeal (C) No. 30621/2011 & batch and pass a speaking order regarding the relief sought by the applicant in this OA. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

10.02.2020

asvs